

Saturday, 22nd July, 1854

**PROCEEDINGS**

**OF THE**

**LEGISLATIVE COUNCIL  
OF INDIA**

**Vol. I**

**(1854 - 1855)**

of Section XI Regulation XXV of 1803 as relates to the issue of Treasury Warrants.

SIR LAWRENCE PEEL presented the Report of the Select Committee on the Bill for the general improvement of the Law.

MR. PEACOCK presented the Report of the Select Committee on the Bill "for the management of the Post Office and for the regulation of the duties of postage."

MR. ELLIOTT moved that his motions for a Committee of the whole Council on the Bill "for the suppression of outrages in Malabar," and also on the Bill "for restricting the possession of arms in Malabar," be postponed till Saturday next.

Agreed to.

MR. MALET moved that the Bill "to amend the Laws relating to the several Banks of Bengal, Madras, and Bombay" be referred to a Select Committee.

Agreed to.

Moved by the same that the Committee consist of Mr. Dorin, Mr. Allen, and the Mover.

Agreed to.

MR. MALET moved the first reading of a Bill "relating to Deserters from the Indian Navy."

Bill read a first time accordingly.

MR. MILLS moved the first reading of a Bill "for withdrawing certain privileges enjoyed by the Nazim and his family."

Bill read a first time accordingly.

MR. MALET moved the first reading of a Bill "to limit the period within which a Meeradar may assert his claim to land which he has abandoned, or for which he may have failed to pay assessment."

Bill read a first time accordingly.

MR. PEACOCK moved the passing of the Bill "to facilitate the proceedings of the Commissioners appointed to inquire into certain matters connected with the position of Sir James Brooke, Her Majesty's Commissioner and Consul General in Borneo."

Motion carried, the blanks in Section I and the Preamble having been previously filled up.

The Bill was passed accordingly and certified by the President.

MR. PEACOCK moved that the Act be carried to the Most Noble the Governor General, for his assent.

Agreed to.

Moved by the same that Mr. Dorin be requested to carry the Act.

Agreed to.

The Council, on MR. ALLEN'S motion, resolved itself into a Committee on the Bill "to amend the Law relating to the powers of Naib Darogahs in the North-Western Provinces."

Verbal amendments were made in Section II and the Preamble; and the words "to amend Regulation XI. 1831 of the Bengal Code" were substituted for the present Title.

The Bill, as thus amended, was certified by the Chairman; and the Council having resumed its sitting, the CHAIRMAN reported the amendments made therein.

MR. PEACOCK gave notice that he would, on Saturday the 29th instant, move for a Committee of the whole Council on the Bill "for the management of the Post Office and for the regulation of the duties of postage."

MR. ALLEN gave notice that he would, on Saturday next, move the passing of the Bill "to amend Regulation XL 1831 of the Bengal Code."

SIR LAWRENCE PEEL gave notice that he would, on the same day, move to amend the Bill "for the general improvement of the Law," and also move the first reading of the following Bills, namely,

A Bill "to protect purchasers of Goods and Chattels;" and

A Bill "relating to Mesne Profits and to improvements made by holders under defective titles."

The Council adjourned.

Saturday, July 22, 1854.

PRESENT :

|   |                          |
|---|--------------------------|
| The Most Noble the Governor General, <i>President</i> , |                          |
| Hon. Sir Lawrence Peel,                                 | Hon. Sir James Colville, |
| Hon. J. A. Dorin,                                       | A. J. M. Mills, Esq.,    |
| Hon. Colonel Low,                                       | D. Elliott, Esq.,        |
| Hon. J. P. Grant,                                       | A. Malet, Esq., and      |
| Hon. B. Peacock,  | C. Allen, Esq.           |

The following Message from the Most Noble the Governor General was brought by Mr. Dorin and read:—

MESSAGE No. 4.

The Governor General informs the Legislative Council that he has given his assent to the Act which was passed by them on the 15th July 1854, entitled "an Act to facilitate the proceedings of the Commissioners appointed to inquire into certain matters connected with the position of Sir

James Brooke, Her Majesty's Commissioner  
and Consul General in Borneo."

By order of the Governor General,

C. ALLEN,

*Offg. Secy. to the Govt. of India.*

FORT WILLIAM, }  
The 21st July, 1854. }

THE CLERK presented the following  
Petitions:—

A Petition of Thomas Stevenson, pray-  
ing that means may be devised to enable  
the poorer class of Christian subjects living  
in India to obtain a legal divorce.

A Petition of certain inhabitants of Sing-  
apore, praying that the Assessment, Muni-  
cipal, and Police Acts proposed for the  
Straits Settlements may be passed into law  
as amended by a Committee appointed at  
Singapore for the purpose.

THE CLERK reported a communication  
from the Bombay Government, submitting  
the Draft of an Act to alter the govern-  
ment and control of the Jail and House of  
Correction there, and to place the same  
under a Director.

Also a communication from the Bengal  
Government, submitting the Draft of an Act  
and other papers, relating to the renewal of  
the Charter of incorporation of the Assam  
Tea Company.

Mr. DORIN gave notice that he would,  
on Saturday the 12th of August, move for  
a Committee of the whole Council on the  
Bill "for removing the prohibition against  
the importation of Foreign Sugar."

Mr. MILLS gave notice that he would,  
on Saturday next, move the second reading  
of a Bill "for withdrawing certain privileges  
enjoyed by the Nazim and his family."

Mr. PEACOCK presented the Report  
of the Select Committee on the Bill "relat-  
ing to Railways in India."

SIR LAWRENCE PEEL moved to  
amend the Bill "for the general improve-  
ment of the Law," by the omission of all  
the Sections after the 17th, the addition of  
a new Section and Preamble, and the sub-  
stitution of the following for the original  
Title of the Bill, namely, "to abolish real  
actions including fines and common recov-  
eries, and to simplify the modes of convey-  
ing land in cases to which the English Law  
is applicable."

Agreed to.

Mr. PEACOCK moved that the Bill  
"to extend to all Judicial Officers the pro-  
visions of Act No. XII of 1843" be  
referred to a Select Committee.

Agreed to.

Moved by the same that the Committee  
consist of Mr. Mills, Mr. Elliott, and the  
Mover.

Agreed to.

Mr. MILLS moved the first reading of  
a Bill "to repeal so much of the provisions of  
Section XI Regulation XXV of 1803 as  
relates to the issue of Treasury Warrants."

Bill read a first time accordingly.

SIR LAWRENCE PEEL moved the  
first reading of a Bill "to protect purchasers  
of Goods and Chattels."

Also of a Bill "relating to Mesue Profits  
and to improvements made by holders under  
defective titles."

Also of a Bill "to provide compensation  
to families for loss occasioned by the death  
of a person caused by actionable wrong."

Also of a Bill "to improve the English  
Law in force in India by extending to this  
country, with some enlargement thereof,  
the provisions of the Statute 3 and 4 Wm.  
4th, c. 42, s. 2."

The above Bills were severally read a  
first time accordingly.

SIR JAMES COLVILE moved the  
second reading of the Bill "for making  
better provision for the education of Male  
Minors subject to the superintendence of  
the Court of Wards."

Motion carried, and Bill read a second  
time accordingly.

Moved by the same that the above Bill  
be referred to a Select Committee.

Agreed to.

Moved by the same that the Committee  
consist of Mr. Mills, Mr. Allen, and the Mover.

Agreed to.

Mr. ALLEN moved the passing of the  
Bill "to amend Regulation XI of 1831  
of the Bengal Code."

Motion carried.

The Bill was read a third time accord-  
ingly and certified by the President.

Mr. ALLEN moved that the Bill be  
carried to the Most Noble the Governor  
General for his assent.

Agreed to.

Moved by the same that Mr. Grant be  
desired to carry the Bill.

Agreed to.

Mr. ELLIOTT moved that the Council  
resolve itself into a Committee on the Bill  
"for the suppression of outrages in Malabar."

MR. ALLEN moved, by way of amendment, that the above Bill be referred to a Select Committee.

Amendment carried.

Moved by the same that the Committee consist of Mr. Grant, Sir James Colville, Mr. Elliott, and the Mover.

Agreed to.

MR. ELLIOTT moved to withdraw his motion for a Committee of the whole Council on the Bill "for restricting the possession of arms in Malabar."

Agreed to.

Moved by the same that the above Bill be referred to the Select Committee on the Bill "for the suppression of outrages in Malabar."

Agreed to.

The Council adjourned.

Saturday, July 29, 1854.

PRESENT :

The Most Noble the Governor General, *President*.

Hon. Sir Lawrence Peel, A. J. M. Mills, Esq.,

Hon. J. A. Dorin, D. Elliott, Esq.,

Hon. Colonel Low, A. Malet, Esq.,

Hon. J. P. Grant, and

Hon. Sir James Colville, C. Allen, Esq.

The following Message from the Most Noble the Governor General was brought by Mr. Grant and read :—

MESSAGE No. 5.

The Governor General informs the Legislative Council that he has given his assent to the Act which was passed by them on the 22nd July 1854, entitled "An Act to amend Regulation XI. 1831 of the Bengal Code."

By order of the Most Noble the Governor General,

C. ALLEN,

*Offg. Secy. to the Govt. of India.*

FORT WILLIAM, }  
The 28th July, 1854. }

THE CLERK presented a Petition from Ramrutton Bose, late Sheristadar of the Western Salt Chowkies, stating that he was unjustly dismissed from service on certain false charges of corruption preferred against

him, and praying for a fair and legal trial to enable him to vindicate his character.

THE PRESIDENT brought to the notice of the Council that the Petition related to matters unconnected with the business of the Council, and that it must therefore be rejected.

The Petition was accordingly rejected.

SIR LAWRENCE PEEL gave notice that he would, on Saturday next, move the second reading of the following Bills, namely,

Bill "to protect purchasers of Goods and Chattels;"

Bill "relating to Mesne Profits and to improvements made by holders under defective titles;"

Bill "to provide compensation to families for loss occasioned by the death of a person caused by actionable wrong;" and

Bill "to improve the English Law in force in India by extending to this country, with some enlargement thereof, the provisions of the Statute 3 and 4 Wm. 4th, c. 42, s. 2."

MR. MILLS gave notice that he would, on the same day, move the second reading of the Bill "for discontinuing the practice of issuing warrants for the payment of Bills of Exchange."

MR. MILLS also gave notice that he would, on the same day, move for a Committee of the whole Council on the Bill "to amend Regulation XIII of 1833 of the Bengal Code."

MR. MALET gave notice that he would, on the same day, move the second reading of the Bill "to limit the period during which a Meerasdar may assert his claim to lands which he has abandoned, or for which he may have failed to pay assessment."

MR. ALLEN gave notice that he would, on the same day, move the first reading of a Bill "for the construction and management of Electric Telegraphs in India."

MR. MALET presented the Report of the Select Committee on the Bill "to amend the Law relating to the several Banks of Bengal, Madras, and Bombay."

SIR LAWRENCE PEEL moved the first reading of a Bill "to extend the operation of, and regulate the mode of executing writs of execution in Her Majesty's Supreme Courts of Judicature."

Bill read a first time accordingly.

SIR LAWRENCE PEEL moved the first reading of a Bill "for the further improvement of the Law as administered in Her Majesty's Supreme Courts; for tl